NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. IA 1617/2020 in C.P. (IB)/1268(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024

NAME OF THE PARTIES:- **Jai Ambe Enterprise**
V/s
S N Plumbing Pvt.Ltd

Section: Sec 60(5), U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1617 of 2020

Present:- PCS, Sanjay Kumar Ruia appeared for the Applicant through VC.

It has been noticed that the court notices upon the Respondent nos. 1 and 2 have duly been served, as can be manifested from the track consignment report available on record. However, despite service of notice, none has come present on behalf of Respondent no. 1 and 2, therefore, the present Application is proceeded ***ex-parte*** against the Respondent nos. 1 and 2. List this matter for the final hearing on **29.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT